

293 **Stat. by a Member BHADRA 5, 1983 (SAKA) Election to Committees 294**  
**re. Certain Remarks-**  
**made on 19-8-81 on Motion**  
**Re. First Report of Committee**  
**of Privileges**

the policy to improve its service to coal consumers, Coal India has already opened a number of dumps at the consuming centres. The number of dumps under operation is gradually being increased and has now reached 26. These dumps are in operation in West Bengal, Bihar, UP, Punjab, Haryana, Gujarat, Tamil Nadu and a number of other States.

We are also going to have dumps in the rural areas.

Apart from this, with the intention of improving service to the consumers, Coal India is appointing a number of fuel technologists in its regional and branch offices. These fuel technologists will help in assessment of the genuine demands of different types of coal and also provide a fuel efficiency service to consumers. They will be able to advise consumers on how to reduce their fuel costs by making changes or improvements in their fuel burning equipment. They will also make an assessment of the scope of conversion of industrial consumers from oil to coal. In previous years, considerable quantities of oil have been saved by conversion from oil burning equipment to coal burning equipment. This programme will now be given a further impetus by the provision of fuel efficiency service in the regional and branch offices. This will go a long way in improving our services.

With regard to other charges the Hon. Member has made, I again say I have answered each of them and I don't think I should waste the time of the House.

13.20 hrs.

**STATEMENT BY A MEMBERS RE:  
CERTAIN REMARKS MADE ON  
19-8-81 ON MOTION RE: FIRST RE-  
PORT OF COMMITTEE OF PRIVI-  
LEGES**

**SHRI VIJAY KUMAR YADAV (Na-  
landa):** Mr. Deputy-Speaker, Sir, on  
19th August, 1981, while speaking on

the motion for taking into considera-  
tion the First Report of the Committee  
of Privileges, the hon. Member, Shri  
Harinath Misra, Chairman, Committee  
of Privileges, stated that I was present  
in the meeting of the Committee of Pri-  
vileges held on 6 September, 1980,  
when the Committee decided to recom-  
mend to the House that "the apology  
tendered by Shri J. R. D. Tata during  
his evidence before the Committee on  
12th July, 1980, be accepted and the  
matter be dropped", but that no note  
of dissent had been received.

I wish to clarify that I did not agree  
to the above decision of the Committee  
at that sitting and that I had sent a  
written communication saying that I  
did not agree with the above minutes  
of the Committee. The note of dissent,  
which I referred in the House, was  
about this communication.

I was not present in the meeting  
when the report of the Committee was  
adopted

13.25 hrs.

*The Lok Sabha then adjourned for  
lunch till twenty-five minutes past  
fourteen of the clock.*

*The Lok Sabha ressembled after lunch  
at thirty minutes past fourteen of the  
clock.*

[MR. DEPUTY-SPEAKER in the Chair].

MR. DEPUTY SPEAKER: Now we  
shall take up motions for election to  
Committees, Shri Veerendra Patil.

**ELECTION TO COMMITTEE**

(i) NATIONAL WELFARE BOARD FOR  
SEAFARERS.

THE MINISTER OF SHIPPING AND  
TRANSPORT (SHRI VEERENDRA  
PATIL: I beg to move:—

"That in pursuance of rule 4(b)  
of the National Welfare Board for  
Seafarers Rules, 1963, the members  
of this House do proceed to elect,

[Shri Veerendra Patil]

in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of he said Rules.

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to move:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of

Delhi or of a recognised College or Institution of that University."

The motion was adopted.

14.31 hrs.

BUSINESS ADVISORY COMMITTEE

EIGHTEENTH REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): I beg to move:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1981."

The Motion was adopted.

14.32 hrs.

MATTERS UNDER RULE 377

(i) NEED FOR A PROBE INTO ALLEGED SUPPLY OF EXPERID DATE MEDICINES TO A PATIENT IN N.D.M.C. HOSPITAL, MOTI BAGH

श्री वीरेंद्र राम सारण: (चुरु) :  
नियम 377 के अधीन सदन के सम्मुख एक गम्भीर मुसला रखना चाहता हूँ जिससे इस सदन को यह विदित होगा कि देश के ग्राम नागरिकों के स्वास्थ्य और चिकित्सा में सम्बन्धित लोग और दवाओं की निर्माता कम्पनी इंडियन ड्रग्स एण्ड फार्मास्यूटिकल्स लिमिटेड किस प्रकार लापरवाही और गैर-जिम्मेदारी बरतती है जिससे कि रोगी का जीवन खतरे में पड़ सकता है।

नई दिल्ली म्युनिसिपल बमेटी मोती बाग अस्पताल की मोबाइल डिसपेंसरी द्वारा एक रोगी को डाक्टर द्वारा पर्ची में टेढ़ा-साइकिल कैंपूल एक प्रतिदिन के हिसाब से